

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY,THE 30TH DAY OF APRIL, 2020/10TH VAISAKHA, 1942

B.A TMP NO.94 OF 2020

**Petitioner/Accused:**

Rijeesh aged 31 years, s/o Krishnan  
Kozhichalil house, Ayancheri  
Tharopoyil-Po, Vatakara Taluk  
Kozhikode district. PIN: 673 541

By Adv. P. V E N U G O P A L

T. J. MARIA GORETTI

**Respondents/State & Complainant:**

1 State of Kerala, represented by  
Public Prosecutor, High Court of  
Kerala, Ernakulam PIN: 682 031

2 Excise Inspector

Vatakara Excise Range Office, Vatakara  
Kozhikode District. PIN:673 101

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED  
THE FOLLOWING:

**V.G.ARUN, J.**

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**B.A. TMP No. 94 of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

There is no representation for the petitioner. Learned Public Prosecutor would submit that the petitioner has already been enlarged on bail as per the bail application in 94/2020.

Taking into account the submission of the learned Public Prosecutor, the bail application is dismissed, while at the same time deprecating the practice of filing more than one bail application pertaining to the same crime and the very same accused .

**V.G.ARUN  
JUDGE**

jm/30.4.2020